

**Views of GRIDCO on Draft CERC**  
**(Connectivity and General Network**  
**Access to the inter-State Transmission**  
**System) (First Amendment)**  
**Regulations, 2023**

## SOR pertaining to CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 not published:

- ▶ Gridco's views on number of provisions to the Principal Regulations have not been considered while finalising the Principal Regulations.
- ▶ CERC is yet to bring out the SOR to the Principal Regulations explaining the reasons for consideration/non-consideration of the views of the stakeholders for clarity on the Principal Regulations

## Impact on GRIDCO and the Consumers of the State of Odisha:

- ▶ Without SOR, it is not possible to interpret & analyse the above Draft Regulation.

## Proposal:

- ▶ Hon'ble CERC is requested to provide the SOR for proper appreciation of the amendments brought out by CERC to the principal regulations.

## Modification of Regulation 18.1(e) and Annexure-I of the principal Regulations in terms of Deemed Grant of GNA in the first amendment not considered:

- ▶ As per Clause 18.1(e), GNA deemed granted to STU under clause(d) of principal Regulation, shall be segregated for each intra-State entity, including distribution licensee, by the respective SLDC, and intimated to STU, Nodal Agency and NLDC. However, in case an SLDC fails to provide such segregation, the pro rata GNA shall be allocated to each intra-State entity in the ratio of their Long Term Access and Medium Term Open Access

## Impact on GRIDCO and the Consumers of the State of Odisha:

- ▶ GRIDCO is the only entity in Odisha, which has LTA contracts with the CTU.
- ▶ Deemed GNA in principal Regulations includes STOA drawals as well.
- ▶ If deemed GNA is assigned to the LTA/MTOA holders only, such LTA/MTOA holders shall share the ISTS charges for Short Term Open Access Customers also
- ▶ Gridco had highlighted the above issue in the public hearing of Draft GNA Principal Regulations but while publishing the final Regulations, the views of Gridco has not been considered.

## Proposal:

- To resolve the above issue by including short-term open access also in the above Regulation (18.1(e) proviso)

## New Regulation 18.3:

- ▶ New Regulation 18.3 stipulates that the deemed GNA of a host state in which a regional generating station is located, and is connected only to STU system or connected to both STU system and ISTS shall be reduced by a factor proportional to the direct drawl by State subject to the condition that *The* STU network planned and implemented to evacuate State's share of power from such generating station at the time of commissioning of the concerned generating station .

## Comments:

- ▶ When the State's share of power is evacuated through the STU system instead of ISTS Network, such power cannot be deemed to have been transmitted through ISTS system.

## Proposal:

- ▶ The quantum of State's share of power from Regional Entity Generating Station, evacuated through STU Network after completion of initial life span (25 years) of the Generating Station, may be treated as 'direct drawal through STU network' and as such may be reduced from GNA of the State.

THANK YOU